

such areas, for securing a balanced and co-ordinated development of the economy as a whole.

Implementation of Recommendations of Maruti Commission

197. SHRI AMAR ROYPRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have considered to implement the findings and recommendations of the Maruti Commission; and

(b) if so, the details in this regard and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The present Government is considering the findings and recommendations made in the Report.

Boundary Disputes between Karnataka and Maharashtra

198. SHRI AMAR ROYPRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Karnataka and Maharashtra Governments have not so far implemented the recommendations of the Mahajan Commission in connection with the boundary disputes between them; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The settlement of inter-State boundary disputes involving transfer of territories, as in the case of the Karnataka-Maharashtra boundary dispute, can be done only through Parliamentary legislation. It has not been possible for the Central Government so far to take action in this behalf because of differences between the two State Governments in regard to the recommendations of the Mahajan Commission.

Threat posed by Caste Frenzy in Parasbigha and Dohia

199. SHRI K. MALLANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to news item in the 'Hindustan Times' of the 10th February, 1980 that the caste frenzy, unleashed by the cold blooded killings at Parasbigha and Dohia under the Jehanabad police station between February 6 and 8, 1980 its threatening to engulf the whole of Gaya district;

(b) whether any complaint has also been lodged with the Central Government in this regard and if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The Government has seen the news item.

(b) Yes, Sir. These complaints related to failure of administration to prevent Parasbigha and Dohiya incidents and demanded the dismissal of the then State Government.

(c) The State Government has asked a Member of the Board of Revenue to inquire into alleged administrative lapses in connection with Parasbigha incident. A case was registered on 7-2-80 under the provisions of the Indian Penal Code and Arms Act regarding Parasbigha incident. 26 persons have been arrested in this case and 49 are absconding. Another case was registered on 8-2-80 under the provisions of the Indian Penal Code in respect of the incident at Dohiya. 4 persons have been arrested in this case and 102 are absconding. Investigations in both the cases are in progress and are expected to be completed shortly. State Government have taken measures to prevent recurrence of such incidents.